

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 685 of 2019**

**IN THE MATTER OF:**

**Sita Ram**

**...Appellant**

**Versus**

**Samir Kumar Bhattacharya  
RP of Stesalit Ltd. & Ors.**

**...Respondents**

**Present: For Appellant : Mr. Videh Vaish and Mr. M.N. Haq, Advocates**

**O R D E R**

**26.07.2019** Learned counsel for the Appellant submits that the ‘Corporate Debtor’ is the tenant of the Appellant’s premises. Though the ‘resolution plan’ has been approved it does not deal with the rent payable to the landlord even for the earlier period and for the period during which the ‘Corporate Insolvency Resolution Process’ continued, to ensure that the ‘Corporate Debtor’ is a going concern.

Let notice be issued on the respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 29<sup>th</sup> July, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case ‘for Admission (After Notice)’ on **3<sup>rd</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc